

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT COURT SITTING AT BILASPUR

Original Application No. 1011 of 2004

Bilaspur, this the 24th day of November, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Ku. Padmini Bhivgade, D/o. Late Shri
P.S. Bhivgade, aged about 32 years, Un-
employed, Residing at : Shubhank, Budha
Vihar, Zone-I, P.O.-EMY (Charoda),
Tehsil and District : Durg (CG). ... Applicant

(By Advocate - Shri B.P. Rao)

V e r s u s

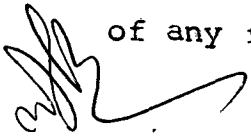
1. Union of India, through ;
the Secretary, Ministry of Railways,
Rail Bhawan, New Delhi.
2. The General Manager, South East
Central Railway, Bilaspur Zone,
GM Office, PO : Bilaspur,
Tehsil & District : Bilaspur (CG).
3. The Divisional Railway Manager,
South East Central Railway, Raipur
Division, Raipur, Tehsil & District :
Raipur (CG).
4. The Divisional Personnel Officer,
South East Central Railway,
Raipur Division, Raipur, Tehsil &
District : Raipur (CG). ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has sought the direction to dispose of the representation filed by her on 30.5.2004 (Annexure A-9) before the respondents stating her grievances in it.


2. The brief facts of the case are that the applicant is the sister of the deceased Government servant who was working with the respondents Nos. 3 & 4. The deceased Government servant i.e. Shri Hemant Kumar Bhivagade met with a road accident on 30.5.2002 and passed away. As he was un-married he did not make any nomination in favour of any family member. Therefore, the applicant who is the

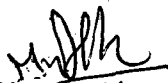


sister of the deceased Government servant and was completely dependent on the deceased Government servant, had made an application for appointment on compassionate ground vide representation dated 30th May, 2004. The respondents have not yet taken any decision on the same.

3. In view of the request made by the learned counsel for the applicant, we deem it appropriate to dispose of this Original Application by directing the respondents to consider and decide the representation of the applicant dated 30th May, 2004 (Annexure A-9), by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. We do so accordingly. The applicant is also directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

4. Accordingly, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

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